

HIGH COURT OF TRIPURA
AGARTALA

CIRCULAR

Dated, Agartala, the 10th August, 2018

Since it has come to the notice of the Hon'ble High Court that some of the Magisterial Courts in Tripura are invoking the provision of Section 258 of the Code of Criminal Procedure for disposal of cases without assigning adequate reasons, the Hon'ble High Court has been pleased to order that Section 258 of the Code of Criminal Procedure shall be applied only in the appropriate cases in strict adherence to the purpose and spirit of the provision and every order passed by the concerned Court stopping the proceeding of the case invoking the provision of Section 258 of the Code of Criminal Procedure must be supported by adequate reasons.

By order,

Sd/-

(A. DEBBARMA)
REGISTRAR (JUDICIAL)

No.F.40(25)(b)-HCT/STT-M/2018/18405-426.

August 10, 2018

Copy to:

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The District & Sessions Judge, South Tripura Judicial District, Belonia / Gomati Judicial District, Udaipur / West Tripura Judicial District, Agartala / North Tripura Judicial District, Dharmanagar / Khowai Judicial District, Khowai / Unakoti Judicial District, Kailashahar / Dhalai Judicial District, Ambassa / Sepahijala Judicial District, Sonamura for information. They are requested to circulate the same amongst all the concerned Courts of their respective judgeships for their information and compliance;
05. The Registrar (Vigilance), High Court of Tripura, Agartala;
06. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
07. The Joint Registrar, High Court of Tripura, Agartala;
08. The Deputy Registrar(s), High Court of Tripura, Agartala;
09. The Chief Librarian, High Court of Tripura, Agartala;
10. The Personal Assistant attached with the Registrar General, High Court of Tripura, Agartala;
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this circular in the website of the High Court of Tripura;** and
12. Order File/File No.F.40(22)-HCT/BENCH/SUB.JUD/2018.


REGISTRAR (JUDICIAL)